

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO.430  
TO BE ANSWERED ON 03<sup>RD</sup> FEBRUARY, 2023**

**FAKE MEDICINAL DRUGS**

**430: SHRI GAURAV GOGOI:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the steps taken or proposed to be taken by the Government to prevent the online apps assisting medical practitioners from being misused for obtaining fake prescriptions;
- (b) the year-wise and state-wise details of the seizure of fake medicinal drugs with its name and quantity of seizure, since 2014;
- (c) the year-wise and country-wise details of every instance of a foreign country reporting to India about the seizure of Indian fake medicinal drugs in its country since 2014;
- (d) the country-wise number of deaths occurred in foreign countries due to fake medicinal drugs manufactured in India since 2014; and
- (e) the year-wise and State-wise details of the number of deaths in India due to the consumption of fake Indian drugs since the year 2014?

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND  
FAMILY WELFARE  
(DR. BHARATI PRAVIN PAWAR)**

(a) to (e): Ministry of Health and Family Welfare has notified Electronic Health Records Standards for India, 2016. Under this standard it has been mentioned that Pharmacy Council of India (PCI) vide regulation has provided that the term 'Prescription' includes the term 'electronic direction'. The printed prescription will need to be in the PCI prescribed format whenever any medical prescription meant for drug dispensing is prepared. For the purpose of e- Prescription, implementers must ensure that the electronic version is digitally signed by a registered medical practitioner, and its non-repudiation is ensured.

As per information received from various States/UTs Drugs Controller, year wise data of Not of Standard Quality/Adulterated/Spurious Drugs reported, seizures made and enforcement action taken thereof, is as follows:

Year (1 <sup>st</sup> April of preceding year to 31 <sup>st</sup> March of following year)	No. of drugs samples tested	No. of drugs samples declared not of standard quality	No. of drugs samples declared spurious/ adulterated	No. of prosecution launched for manufacturing, sale and distribution of spurious/ adulterated drugs	No. of persons arrested	No. of Raids Conducted
2014-15	74199	3702	83	152	85	14042
2015-16	74,586	3703	234	289	59	3648
2016-17	76,721	2,780	123	186	106	10,921
2017-18	82,599	2783	236	131	163	7067
2018-19	79,604	2,549	205	484	153	33,492
2019-20	81329	2497	199	421	220	15641
2020-21	84874	2652	263	236	164	20922
2021- 2022	88844	2545	379	592	450	15973

Central Drugs Standard Control Organisation (CDSCO) has informed that no such information is available regarding seizure of fake/spurious drugs, manufactured in India, in a foreign country.

As informed by CDSCO, no communication has been received from Government of Gambia that use of the products manufactured by M/s Maiden Pharmaceuticals Limited, Sonipat has led to the death of children in their Country.

However, a communication has been received in Ministry of Health and Family Welfare from the Ministry of Health of the Republic of Uzbekistan informing that the use of the drug 'Doc-1 Max' Syrup manufactured by M/s. Marion Biotech Pvt. Ltd, Noida resulted in severe side effects that led to the death of children and upon testing the said drug has revealed presence of Ethylene Glycol and/or Diethylene Glycol.

As per information received from States/UTs, no case of death in India due to the consumption of fake Indian drugs has been reported since the year 2014.

\*\*\*\*\*